

ACT No. IX OF 1935.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 28th
September, 1935.)

An Act further to amend the Provincial Small Cause Courts Act, 1887, for a certain purpose.

IX of 1887. **W**HEREAS it is expedient further to amend the Provincial
Small Cause Courts Act, 1887, for the purpose herein-
after appearing; It is hereby enacted as follows:—

1. This Act may be called the Provincial Small Cause Courts short title
(Amendment) Act, 1935.

IX of 1887. 2. In the proviso to sub-section (1) of section 17 of the
Provincial Small Cause Courts Act, 1887, for the words **Amendment
of section 17.
Act IX of
1887.**
“security to the satisfaction of the Court for the performance
of the decree or compliance with the judgment, as the Court
may direct” the words “such security for the performance of
the decree or compliance with the judgment as the Court may,
on a previous application made by him in this behalf, have
directed” shall be substituted.

Price anna 1 or 1½d.

GIPD—L 10913—6-11-35—5,000.